

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**(IB)-212(PB)/2018**

**IN THE MATTER OF:**

Cadillac Info-Tech Pvt. Ltd. .... Applicant/Petitioner  
Vs.  
Hallow Infrastructure Pvt. Ltd. .... Respondent

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 14.06.2018**

**Coram:**

**CHIEF JUSTICE (Rtd.) M.M.KUMAR  
Hon'ble President**

**S.K. MOHAPATRA  
Hon'ble Member (T)**

For the Applicant/petitioner: Mr. Pulkit Deora & Ms. Ankita Pandey,  
Advocates

For the Respondent: Mr. Kapil Gupta and Ms. Muskan Gupta,  
Advocates

**ORDER**

Learned counsel for the respondent states that a copy of the rejoinder has been received yesterday evening and requests that sometime be granted to address arguments.

List for arguments on 23.07.2018.

Sd/-  
(M.M. KUMAR)  
PRESIDENT

Sd/-  
(S.K. MOHAPATRA)  
(MEMBER TECHNICAL)

14.06.2018  
VINEET